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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-2357/2002

New Delhi this the 1st day of July, 2003.

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.K. Naik, Member(A)

1. Gaje Singh,  
S/o Sh. Har Phool Singh,  
R/o H.No. 381, Gali No.7,  
Durga Puri Ext.,  
Shahadra, Delhi.
2. Ram Pal Singh,  
S/o Sh. Baljeet Singh,  
R/o A-6/518, East Gokal Puri,  
Shahadra, Delhi. .... Applicants

(through Sh. U.Srivastava, Advoate)

Versus

1. Union of India through  
the Secretary, Govt. of NCT Delhi,  
5, Sham Nath Marg, New Deelhi.
2. The Director of Education,  
Directorate of Education,  
Delhi Administration,  
Old Secretariat, Delhi.
3. The Joint Director of Education(Admn.),  
Director of Education, Govt. of NCT  
Delhi, Old Secretariat, Delhi. .... Respondents

(through Sh. George Paracken, Advocate)

ORDER (ORAL)  
Shri Justice V.S. Aggarwal, Chairman

Learned counsel for the applicants states that he may be permitted to withdraw the present application with permission to file a fresh one as the applicants are not in a position to append and show to the Tribunal the conditions under which they are entitled to count their back service while they were working in Municipal Corporation of Delhi. Allowed as prayed.



2. Keeping in view the aforesaid, we are not adjudicating upon any other dispute.

3. Subject to aforesaid, dismissed as withdrawn.

Naik  
(S.K. Naik)  
Member(A)

Ag  
(V.S. Aggarwal)  
Chairman

/vv/